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(2018) 07 CHH CK 0282

Chhattisgarh High Court

Case No: CONT No. 734 Of 2018

Hukum Chand Rai APPELLANT

Vs

P. Dayanand, Collector,

Bilaspur

Date of Decision: July 23, 2018

Citation: (2018) 07 CHH CK 0282

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Badruddin Khan Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J.

Heard.

1. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 09.05.2018 passed in WPC No.

1315 of 2018.

2. After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor in the writ

petition No. WPC No. 1315 of 2018 to ensure compliance of this Court's order dated 09.05.2018.

3. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent and, in

turn, the respondent shall ensure the compliance of this Court's order dated 09.05.2018 in its letter and spirit expeditiously.

4. With the aforesaid direction, the contempt case stands finally disposed of.	